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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 162-168 of 2017 in C.P. No. 41/241-242/NCLT/AHM/2017

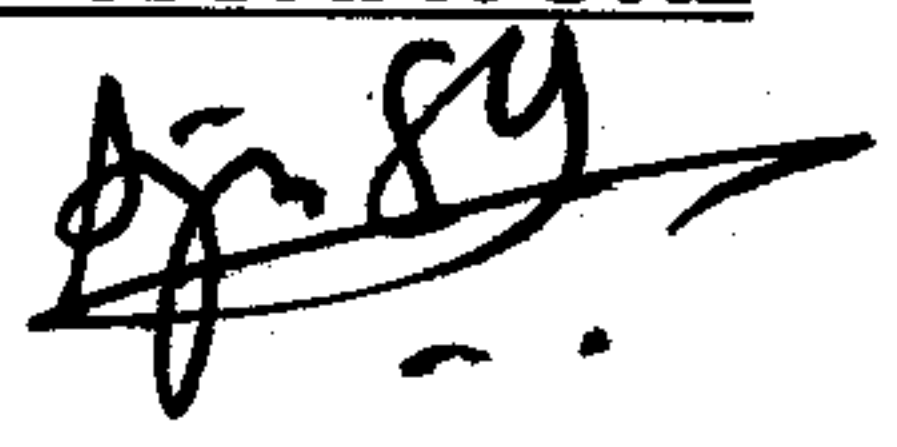
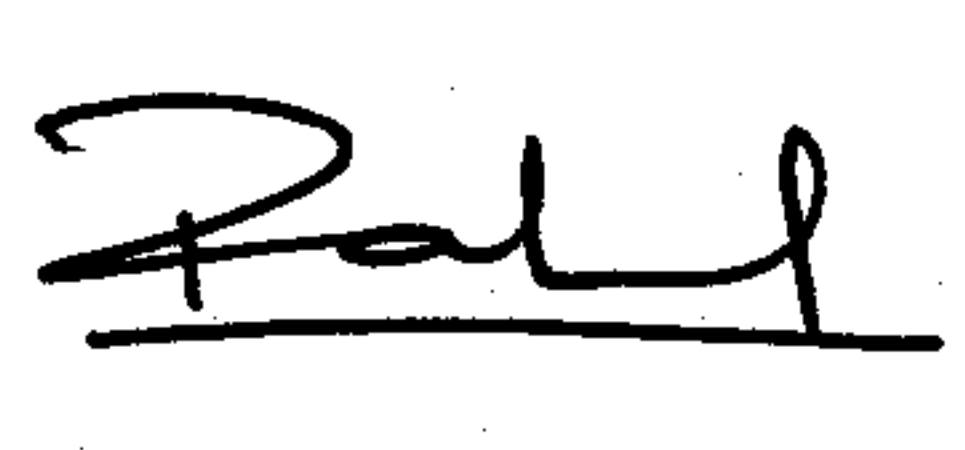
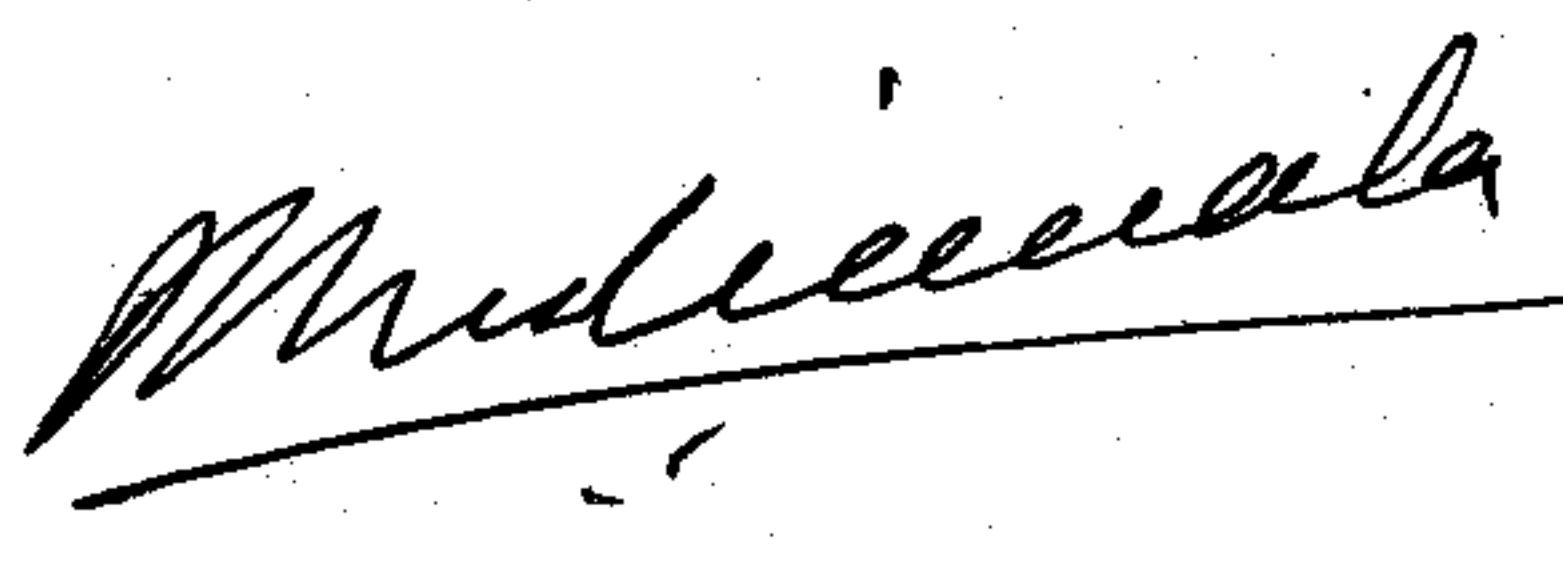

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017**

Name of the Company: Virendra R Gandhi & Ors.
V/s.
Vadilal International Pvt Ltd. & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	A. R. Sheth	Adv. & Solicitor	Petitioner	
2.	Mr. Keyur Gandhi a/w Mr. Raheel Patel i/b. M/s. Nanavati Associates	Adv.	Resp No. 10, 11 & others	
3.	PAVAN S. GODIAWALA SANDIP SINGHI	ADV	RESP No. 3	
4.	Parth Contractor	Adv.	Resp.	

ORDER


Learned Advocate Mr. Arjun Sheth present for Original petitioner. Learned Advocate Mr. Keyur Gandhi with Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Original Respondents No. 10 and 11 and others. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Pavan Godiawala present for Original Respondents No. 3. Learned Advocate Mr. Parth Contractor present for Original Respondent.

Report in sealed cover filed on 05.10.2017.

Both sides counsels represented that in principle all the three brothers came to an understanding and it will be reduced into writing and file it before this Tribunal in a sealed cover.

At request of counsels appearing for both parties.

List the matter on 09.11.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 13th day of October, 2017.